

RATIFIED

Minutes of Meeting No.37/11 scheduled on 08.02.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 37/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 actually held on 08.02.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. A.K. Mishra, AIA		23063332	M/o Steel, U.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:12/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Rejected
	HQ File :01/80/050/00182/AM10/	RLA File :09/24/040/00048/AM10/	Lic.No/Date:0910038038 28.05.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

2	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:22.03.2011
	Decision : The Committee observed that the comments called for from DGCA are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011			

3	Case No.:39/7/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00113/AM11/	RLA File :31/21/040/00143/AM10/	Lic.No/Date:3110039822 03.09.2009	Defer Date:22.03.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 22.03.2011.			

4	Case No.:11/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00429/AM10/	RLA File :31/24/040/00124/AM10/	Lic.No/Date:3110040186 07.10.2009	Defer Date:22.03.2011
Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 22.03.2011.				

5	Case No.:10/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00428/AM10/	RLA File :31/24/040/00121/AM10/	Lic.No/Date:3110040185 07.10.2009	Defer Date:22.03.2011
Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 22.03.2011.				

6	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:22.03.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011				

7	Case No.:2/39/80-ALC2/2009	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00598/AM10/	RLA File :31/24/040/00152/AM10/	Lic.No/Date:3110041006 11.12.2009	Defer Date:22.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.				

8	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:22.03.2011
Decision : The Committee observed that the comments called for from Min. of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011				

9	Case No.:12/47/80-ALC2/2009	Party Name:RAINA ENGINEERS	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00731/AM10/	RLA File :03/95/040/00641/AM10/	Lic.No/Date:0310553727 05.01.2010	Defer Date:22.03.2011

Decision : The Committee noted that the firm has sought time vide their letter dated 10.11.10 for submission reply. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.

10	Case No.: 1/45/80-ALC2/2009	Party Name:STARION INDIA P.LTD	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00688/AM10/	RLA File :31/24/040/00211/AM10/	Lic.No/Date:3110041587 20.01.2010	Defer Date:22.03.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011			

11	Case No.: 21/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Approved
	HQ File :01/80/050/00708/AM10/	RLA File :31/24/040/00200/AM10/	Lic.No/Date:3110041728 28.01.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(14)/10-TSW(B)/55 dated 18.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The export weight 11456.098 MT incorporated in the license. <u>Import</u> - Item no 1- Allowed 100MT with 3% wastage as applied for. - Item no 2- Allowed 273845 kg of length 44180 meters with 2% wastage. - Item no 3- Allowed 196,840 kg of length 2908 meters with 2% wastage. - Item no 4- Allowed 376,508 kg of length 62,258 meters with 2% wastage. - Item no 5- Allowed 184,150 kg of length 4759 meters with 2% wastage. - Item no 6 to 9 – These are components & allowed under GN-4. - Item no 10- The firm has stated that there will be no machining. The word “Finished” to be prefixed to the description of import product & its weight is 200 MT to be incorporated along with quantity in number given by the firm. - Item no 11- Allowed 3600 kg of length 10,780 meters with out any wastage. - Item no 12- The firm has stated that there will be no machining. The word “Finished” to be prefixed to the description of import product & its weight is 4 MT to be incorporated along with quantity in number given by the firm. - Item no 13- This is welding material. The firm has sought import of 68.6 MT which is coming less than 1% of weight of equipment. Allowed as applied for. - Item no 14 to 32- these are components & allowed under GN-4. The Regional Authority may take necessary action accordingly.			

12	Case No.: 22/45/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Rejected
	HQ File :01/80/050/00709/AM10/	RLA File :31/24/040/00220/AM10/	Lic.No/Date:3110041743 29.01.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply after personal hearing in the absence of which, it was not possible to decide the requirement of inputs.			

	The Regional Authority may take necessary action accordingly.		
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13	Case No.:22/7/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00096/AM11/	RLA File :09/24/040/00447/AM10/	Lic.No/Date:0910041035 22.02.2010	Defer Date:22.03.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011			

14	Case No.:21/7/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00095/AM11/	RLA File :09/24/040/00522/AM10/	Lic.No/Date:0910041258 10.03.2010	Defer Date:22.03.2011
	Decision : The Committee decided to defer the case as the comments received from DHI will be considered in the next meeting will be held on 22.03.2011.			

15	Case No.:16/7/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00090/AM11/	RLA File :03/94/040/01060/AM10/	Lic.No/Date:0310564639 12.03.2010	Defer Date:22.03.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011			

16	Case No.:34/7/80-ALC2/2010	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00108/AM11/	RLA File :06/24/040/00051/AM10/	Lic.No/Date:0610017515 19.03.2010	Defer Date:22.03.2011
	Decision : The Committee observed that the firm vide their letter dated 20.11.2010 indicated quantities of export products at Sl. No. 1, 2 & 3 as Nil 3405 Kgs and 850 Kgs. respectively as against 615 Kgs., 17699.11 Kgs. & 1375.13 Kgs respectively in the application/Advance Authorisation. Similarly, quantities of import items indicated by them now does not match with the quantities of import items in the application/Advance Authorisation. On the recommendation of the representative of DIPP, the Committee decided to ask the firm to clarify the above and the case may be relisted for 22.03.2011.			

17	Case No.:8/1/80-ALC2/2010	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00837/AM10/	RLA File :05/24/040/00529/AM10/	Lic.No/Date:0510260906 22.03.2010	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011			

	Case No.:16/1/80-ALC2/2010	Party Name:THERMAX LTD.,		Status:
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18			Meet No/Date:37/80-ALC2/2010 08.02.2011	Deferred
	HQ File :01/80/050/00845/AM10/	RLA File :31/24/040/00242/AM10/	Lic.No/Date:3110042472 23.03.2010	Defer Date:22.03.2011
Decision : The Committee decided to defer the case as the comments received from DHI will be considered in the next meeting will be held on 22.03.2011				

19	Case No.:32/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00065/AM11/	RLA File :05/23/040/00225/AM10/	Lic.No/Date:0510261296 26.03.2010	Defer Date:22.03.2011
Decision : The Committee noted firm's request vide their letter dated 20.01.2011 seeking the DGFT letter dated 01.11.2010 and also time for furnishing information. The Committee also noted D.L. dated 01.11.2010 has already sent to the firm and defer the case. The case may be re-listed on 22.03.2011.				

20	Case No.:36/5/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00069/AM11/	RLA File :05/23/040/00214/AM10/	Lic.No/Date:0510261354 29.03.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011				

21	Case No.:21/29/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00456/AM11/	RLA File :11/24/040/00050/AM10/	Lic.No/Date:1110022130 29.03.2010	Defer Date:22.03.2011
Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 22.03.2011.				

22	Case No.:6/5/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00039/AM11/	RLA File :31/24/040/00002/AM11/	Lic.No/Date:3110042881 15.04.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.02.2011.				

23	Case No.:25/5/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00058/AM11/	RLA File :31/24/040/00009/AM11/	Lic.No/Date:3110042996 26.04.2010	Defer Date:22.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.				

24	Case No.:17/9/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00130/AM11/	RLA File :05/23/040/00233/AM10/	Lic.No/Date:0510263362 29.04.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.				

25	Case No.:3/7/80-ALC2/2010	Party Name:LINCOLN HELIOS (I) LTD	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00077/AM11/	RLA File :07/24/040/00021/AM11/	Lic.No/Date:0710071374 30.04.2010	Defer Date:22.03.2011
Decision : The Committee observed that firm vide their letter dated 06.09.2010 has submitted incomplete reply and the firm has mentioned that they will submit request for enhancement in quantity of import after NC decision. The firm has also not furnished any reply to this office letter. On the recommendation of the representative of DHI, the Committee, therefore, decided to remind the firm to submit the following information:				
(i) The firm's request of enhancement in quantity of import after NC decision with justification of import and corresponding calculation; (ii) Information in respect of Sl.No.5 of the Standard Deficiency Format. export product wise; (iii) Import items given in the list are not correlated with the calculation given in the reply. Unit of import is also not available; (iv) The firm has mentioned that steel ball is required for the manufacture of export product. But its source, either indigenous or imported and if imported it is imported as raw material or component is not available ; (v) The firm may also give the sample of the export product for examination. The case may be re-listed on 22.03.2011.				

26	Case No.:8/7/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Approved
	HQ File :01/80/050/00082/AM11/	RLA File :02/24/040/00254/AM10/	Lic.No/Date:0210141744 06.05.2010	
Decision : As per written comments of DHI vide their U.O. Note No.3(05)/10-TSW(B) dated 18.11.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
(i) On the clarification of the firm description of export product to be amended to "Coal Handling Plant". (ii) Allowed import item No.40 as applied under GN-4. The Regional Authority may take necessary action accordingly.				

27	Case No.:9/7/80-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00083/AM11/	RLA File :31/24/040/00012/AM11/	Lic.No/Date:3110043149 06.05.2010	Defer Date:22.03.2011
Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be relisted on 22.03.2011.				

28	Case No.:18/11/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00164/AM11/	RLA File :31/24/040/00019/AM11/	Lic.No/Date:3110043194 11.05.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011				

29	Case No.:15/7/80-ALC2/2010	Party Name:THE INDURE PVT. LTD	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Approved
	HQ File :01/80/050/00089/AM11/	RLA File :05/24/040/00020/AM11/	Lic.No/Date:0510264158 12.05.2010	
Decision : As per written comments of DHI vide their U.O. Note No.3(70)/10-TSW(B)/ dated 03.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
Export Product: Allowed for amendment of the export product to “Ash Handling plant for 3X500 MW Vallur STPP containing 30 kms Ash Slurry pipe line of ID 420 mm & 4985 meters of Bottom Ash Slurry pipe line of ID 250 mm ”. Import 1.Item no 9 & 10- Allowed under GN-4 without any wastage. 2.Item no 1 to 8 & 11- Allowed under GN-4. 3. Item no 12- This is spares for item no 11 & to be allowed as per spares policy for item no 11.				
The Regional Authority may take necessary action accordingly.				

30	Case No.:10/9/80-ALC2/2010	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00123/AM11/	RLA File :05/24/040/00056/AM11/	Lic.No/Date:0510264643 21.05.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.				

31	Case No.:20/9/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00133/AM11/	RLA File :17/24/040/00004/AM11/	Lic.No/Date:1710003338 21.05.2010	Defer Date:22.03.2011
Decision : The Committee decided to consider the comments received from DHI on file and the case may be re-listed for 22.03.2011.				

	Case No.:18/18/80-ALC2/2010	Party Name:NEWTON ENGINEERING AND CHEMICALS LTD,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Approved
	HQ File :01/80/050/00271/AM11/	RLA File :34/24/040/00034/AM11/	Lic.No/Date:3410027089 28.05.2010	
Decision : As per written comments of DIPP vide their U.O. Note dated 08.02.2011, the Ccommittee decided to ratify the norms in respect of the subject advance authorization as under:-				

- 32
1. Net empty weight of export product may be specified as 9100 Kgs.
 2. Quantities of import items at Sl. No.1 & 2 may be allowed as 456 Kgs. & 150 Kgs. respectively inclusive of 5 % wastage.
 3. Total quantity of import items at Sl. No. 3 & 4 put together may be allowed as 4923 Kgs. inclusive of 5 % wastage.
 4. Quantities of import item at Sl. No.5 may be allowed as 1810 Kgs. inclusive of 28 % wastage after 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

33	Case No.:24/15/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00231/AM11/	RLA File :05/23/040/00058/AM11/	Lic.No/Date:0510265601 07.06.2010	Defer Date:22.03.2011
Decision : The Committee observed that the comments called for from Min. of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011				

34	Case No.:6/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Rejected
	HQ File :01/80/050/00403/AM11/	RLA File :09/24/040/00087/AM11/	Lic.No/Date:0910042297 11.06.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The Regional Authority may take necessary action accordingly.				

35	Case No.:18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.				

36	Case No.:19/15/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00226/AM11/	RLA File :11/24/040/00011/AM11/	Lic.No/Date:1110022638 18.06.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.				

	Case No.:4/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
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37	HQ File :01/80/050/00211/AM11/	RLA File :03/94/040/00261/AM11/	Lic.No/Date:0310580285 23.06.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.02.2011.				

38	Case No.:31/13/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Rejected
	HQ File :01/80/050/00207/AM11/	RLA File :04/24/040/00060/AM11/	Lic.No/Date:0410114911 24.06.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

	Case No.:1/14/81-ALC2/2010	Party Name FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status Deferred
39	HQ File :01/81/050/00081/AM11/	RLA File :08/24/040/00082/AM11/	Lic.No/Date:0810089995 24.06.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.				

	Case No.:1/15/80-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Rejected
40	HQ File :01/80/050/00208/AM11/	RLA File :07/24/040/00092/AM11/	Lic.No/Date:0710072431 24.06.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

	Case No.:5/15/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
41	HQ File :01/80/050/00212/AM11/	RLA File :53/24/040/00010/AM11/	Lic.No/Date:5310010688 25.06.2010	Defer Date:22.03.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011				

	Case No.:1/16/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
42	HQ File :01/80/050/00242/AM11/	RLA File :09/24/040/00114/AM11/	Lic.No/Date:0910042665 08.07.2010	Defer Date:22.03.2011

Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.

43	Case No.:1/18/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00254/AM11/	RLA File :05/24/040/00126/AM11/	Lic.No/Date:0510267954 12.07.2010	Defer Date:22.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.			

44	Case No.:10/18/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00263/AM11/	RLA File :07/24/040/00102/AM11/	Lic.No/Date:0710072868 13.07.2010	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			

45	Case No.:51/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00529/AM11/	RLA File :61/24/040/00030/AM11/	Lic.No/Date:6110000473 15.07.2010	Defer Date:22.03.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.			

46	Case No.:22/18/80-ALC2/2010	Party Name:SAI DIVYA ENGINEERS	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00275/AM11/	RLA File :09/24/040/00047/AM11/	Lic.No/Date:0910042702 19.07.2010	Defer Date:22.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for a final time for expediting the said information. The case may be re-listed on 22.03.2011.			

47	Case No.:18/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00329/AM11/	RLA File :04/24/040/00090/AM11/	Lic.No/Date:0410115602 19.07.2010	Defer Date:22.03.2011
	Decision : The Committee decided to await for reply from the firm. The case may be re-listed on 22.03.2011.			

	Case No.:19/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred

48	HQ File :01/80/050/00330/AM11/	RLA File :04/24/040/00091/AM11/	Lic.No/Date:0410115603 19.07.2010	Defer Date:22.03.2011
Decision : The Committee decided to await for reply from the firm. The case may be re-listed on 22.03.2011.				

49	Case No.:53/18/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00306/AM11/	RLA File :09/24/040/00133/AM11/	Lic.No/Date:0910042746 20.07.2010	Defer Date:22.03.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011			

50	Case No.:54/18/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00307/AM11/	RLA File :09/24/040/00138/AM11/	Lic.No/Date:0910042748 20.07.2010	Defer Date:22.03.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011			

51	Case No.:35/22/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00346/AM11/	RLA File :03/94/040/00335/AM11/	Lic.No/Date:0310584224 20.07.2010	Defer Date:22.03.2011
	Decision : The Committee observed that reply submitted by the firm vide their letter dated 9.12.2010 pertains to some other advancer authorization. On the recommendation of the representative of DIPP present in the meeting, the firm may be asked to submit reply for the present advance authorization. The Committee decided to call for the following information/clarification again from the firm and to re-list the case for 22.03.2011. 1. Information in respect of Sl.No.5 6 & 9 of the Standard Deficiency Format. 2. Quantities of import items in Nos. also in addition to the weights in Kgs.			

52	Case No.:4/27/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00401/AM11/	RLA File :03/95/040/00297/AM11/	Lic.No/Date:0310584240 20.07.2010	Defer Date:22.03.2011
	Decision : The Committee decided to forward a copy of firm reply to DIPP for examination and comments. The case may be re-listed on 22.03.2011.			

53	Case No.:1/29/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00436/AM11/	RLA File :09/24/040/00140/AM11/		

			Lic.No/Date:0910042747 20.07.2010	Defer Date:22.03.2011
Decision : The Committee decided to forward a copy of firm reply to DHI for examination and comments. The case may be re-listed on 22.03.2011.				
54	Case No.:7/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Rejected
	HQ File :01/80/050/00404/AM11/	RLA File :09/24/040/00155/AM11/	Lic.No/Date:0910042828 22.07.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			
55	Case No.:1/22/80-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00312/AM11/	RLA File :07/24/040/00158/AM11/	Lic.No/Date:0710073410 05.08.2010	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011..			
56	Case No.:17/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00495/AM11/	RLA File :09/24/040/00169/AM11/	Lic.No/Date:0910043002 06.08.2010	Defer Date:22.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.			
57	Case No.:6/22/80-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00317/AM11/	RLA File :07/24/040/00174/AM11/	Lic.No/Date:0710073560 11.08.2010	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			
58	Case No.:6/24/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00378/AM11/	RLA File :04/24/040/00109/AM11/	Lic.No/Date:0410116180 11.08.2010	Defer Date:22.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.			

59	Case No.:15/22/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00326/AM11/	RLA File :05/24/040/00175/AM11/	Lic.No/Date:0510270440 12.08.2010	Defer Date:22.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.				

60

Case No.: 14/22/80-ALC2/2010	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Approved
HQ File :01/80/050/00325/AM11/	RLA File :02/24/040/00091/AM11/	Lic.No/Date:0210146504 13.08.2010	
Decision : As per written comments of C&PC vide their O.M. No.46011/2/2008-PC-II dated 25.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
Item to be exported		Quantity	
Pacmaan Gland Packing		1 Kg	
Raw-material Recommended for Import		Quantity	
Graphite Composite Fiber (Expanded PTEE Graphite)		1.05 kg/kg content in the export product	

The Regional Authority may take necessary action accordingly.

61	Case No.:38/27/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00435/AM11/	RLA File :31/24/040/00091/AM11/	Lic.No/Date:3110044331 13.08.2010	Defer Date:22.03.2011
Decision : The Committee noted that the matter pertains to DHI. Therefore the reply of the firm was handed over to DHI. The case may be relisted on 22.03.2011.				

62	Case No.:20/22/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00331/AM11/	RLA File :05/24/040/00176/AM11/	Lic.No/Date:0510270623 16.08.2010	Defer Date:22.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.				

63	Case No.:38/22/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00349/AM11/	RLA File :31/24/040/00077/AM11/	Lic.No/Date:3110044345 16.08.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.				

64	Case No.:37/22/80-ALC2/2010	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00348/AM11/	RLA File :05/24/040/00181/AM11/	Lic.No/Date:0510270714 17.08.2010	Defer Date:22.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.			

65	Case No.:22/27/80-ALC2/2010	Party Name:MERIL LIFE SCIENCES PVT LTD	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00419/AM11/	RLA File :52/24/040/00008/AM11/	Lic.No/Date:5210031621 17.08.2010	Defer Date:22.03.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011			

66	Case No.:16/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00494/AM11/	RLA File :09/24/040/00176/AM11/	Lic.No/Date:0910043125 17.08.2010	Defer Date:22.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.			

67	Case No.:34/31/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00512/AM11/	RLA File :31/21/040/00158/AM11/	Lic.No/Date:3110044407 19.08.2010	Defer Date:22.03.2011
	Decision : The Committee noted that the subject matter does not pertain to DIT as informed in their letter dated 06.01.2011. The Committee, therefore, handed over the firm's application to DHI for examination & comments. The case may be re-listed on 22.03.2011			

68	Case No.:60/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00371/AM11/	RLA File :04/24/040/00111/AM11/	Lic.No/Date:0410116559 24.08.2010	Defer Date:22.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.			

69	Case No.:40/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00518/AM11/	RLA File :09/24/040/00195/AM11/		

		Lic.No/Date:0910043236 24.08.2010	Defer Date:22.03.2011
Decision : The Committee decided to await for reply from the firm. The case may be re-listed on 22.03.2011.			

70	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:22.03.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011			

71	Case No.:44/31/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00522/AM11/	RLA File :31/24/040/00111/AM11/	Lic.No/Date:3110044526 30.08.2010	Defer Date:22.03.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.			

72	Case No.:20/31/80-ALC2/2010	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00498/AM11/	RLA File :31/24/040/00073/AM11/	Lic.No/Date:3110044527 31.08.2010	Defer Date:22.03.2011
	Decision : The Committee decided to await for reply from the firm. The case may be re-listed on 22.03.2011.			

73	Case No.:18/24/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00390/AM11/	RLA File :04/24/040/00132/AM11/	Lic.No/Date:0410116988 06.09.2010	Defer Date:22.03.2011
	Decision : The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.			

74	Case No.:31/31/80-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00509/AM11/	RLA File :31/24/040/00113/AM11/	Lic.No/Date:3110044584 06.09.2010	Defer Date:22.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.			

	Case No.:60/31/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status:Deferred
	HQ File :01/80/050/00538/AM11/	RLA File :53/24/040/00014/AM11/		

75			Lic.No/Date:5310011297 06.09.2010	Defer Date:22.03.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011				

76	Case No.:2/25/80-ALC2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00392/AM11/	RLA File :61/24/040/00047/AM11/	Lic.No/Date:6110000492 08.09.2010	Defer Date:22.03.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.				

77	Case No.:5/25/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00395/AM11/	RLA File :04/24/040/00136/AM11/	Lic.No/Date:0410117138 14.09.2010	Defer Date:22.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.				

78	Case No.:39/31/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00517/AM11/	RLA File :03/95/040/00480/AM11/	Lic.No/Date:0310592767 16.09.2010	Defer Date:22.03.2011
Decision : The Committee decided to send a copy of firm's application to DIPP for examination and comments. The case may be re-listed on 22.03.2011.				

79	Case No.:33/27/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00430/AM11/	RLA File :61/24/040/00049/AM11/	Lic.No/Date:6110000494 21.09.2010	Defer Date:22.03.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.				

80	Case No.:37/31/80-ALC2/2010	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00515/AM11/	RLA File :22/24/040/00040/AM11/	Lic.No/Date:2210010434 21.09.2010	Defer Date:22.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.				

81	Case No.:47/31/80-ALC2/2010	Party Name:SIEMENS ROLLING STOCK PVT.LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00525/AM11/	RLA File :03/95/040/00491/AM11/	Lic.No/Date:0310593387 22.09.2010	Defer Date:22.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.				

82	Case No.:15/31/80-ALC2/2010	Party Name:ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00493/AM11/	RLA File :03/94/040/00556/AM11/	Lic.No/Date:0310593566 23.09.2010	Defer Date:22.03.2011
Decision : The Committee observed that DIT has sought some information from the firm and decided to await for DIT comments. The case may be re-listed on 22.03.2011				

83	Case No.:36/31/80-ALC2/2010	Party Name:RUBAMIN LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Withdrawn
	HQ File :01/80/050/00514/AM11/	RLA File :34/24/040/00139/AM11/	Lic.No/Date:3410028082 23.09.2010	Defer Date:28.12.2010
Decision : The Committee noted that the case has already approved in a meeting No. 34/11 held on 28.12.2010 and decided to withdraw the case.				

84	Case No.:18/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00415/AM11/	RLA File :04/24/040/00168/AM11/	Lic.No/Date:0410117473 24.09.2010	Defer Date:22.03.2011
Decision : The Committee decided to await for reply from the firm. The case may be re-listed on 22.03.2011.				

85	Case No.:31/27/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00428/AM11/	RLA File :04/24/040/00175/AM11/	Lic.No/Date:0410117536 27.09.2010	Defer Date:22.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.				

86	Case No.:32/27/80-ALC2/2010	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00429/AM11/	RLA File :05/24/040/00230/AM11/	Lic.No/Date:0510273715 27.09.2010	Defer Date:22.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.				

87	Case No.:11/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00489/AM11/	RLA File :04/24/040/00173/AM11/	Lic.No/Date:0410117541 27.09.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.02.2011.				

88	Case No.:12/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00490/AM11/	RLA File :04/24/040/00172/AM11/	Lic.No/Date:0410117538 27.09.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.02.2011.				

89	Case No.:36/27/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00433/AM11/	RLA File :31/24/040/00124/AM11/	Lic.No/Date:3110044780 28.09.2010	Defer Date:22.03.2011
Decision : The representative of DHI vide their U.O. Note No.3(14)/10-TSW(B)/74 dated 20.01.2011 expressed doubts over the value addition in his written comments indicated by the firm. The Committee decided to examine the case on file. The case may be re-listed on 22.03.2011.				

90	Case No.:46/31/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00524/AM11/	RLA File :03/95/040/00512/AM11/	Lic.No/Date:0310594253 28.09.2010	Defer Date:22.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.				

91	Case No.:37/27/80-ALC2/2010	Party Name:LIPI BOILERS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Approved
	HQ File :01/80/050/00434/AM11/	RLA File :31/24/040/00132/AM11/	Lic.No/Date:3110044797 29.09.2010	
Decision : As per written comments of DHI vide their U.O. Note No.3(93)/09-TSW(B)/42 dated 18.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The description of export product may be amended to “LIPI MAKE BAGASSE FIRED BOILER of capacity 130 TPH” . Quantity of export is two number & the same may be incorporated . <u>Import</u> The firm proposes to import tubes in cut to sizes. The import may be allowed under GN-4.				

The Regional Authority may take necessary action accordingly.

92	Case No.:13/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00491/AM11/	RLA File :04/24/040/00182/AM11/	Lic.No/Date:0410117729 01.10.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.				

93	Case No.:42/31/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00520/AM11/	RLA File :31/24/040/00129/AM11/	Lic.No/Date:3110044900 06.10.2010	Defer Date:22.03.2011
Decision : The Committee decided to await for reply from the firm. The case may be re-listed on 22.03.2011.				

94	Case No.:49/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00527/AM11/	RLA File :61/24/040/00055/AM11/	Lic.No/Date:6110000502 08.10.2010	Defer Date:22.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.				

95	Case No.:43/29/80-ALC2/2010	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00478/AM11/	RLA File :03/95/040/00525/AM11/	Lic.No/Date:0310596095 11.10.2010	Defer Date:22.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Office of Zonal DGFT has also reminded to the firm in this regard vide their letter dated 19.01.2011. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.				

	Case No.:7/31/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Approved
	HQ File :01/80/050/00485/AM11/	RLA File :05/24/040/00250/AM11/	Lic.No/Date:0510274962 15.10.2010	
Decision : As per written comments of C&PC vide their O.M. No.46011/106/2009-PC-II dated 27.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				

Item to be exported	Quantity
Plastics made Ups of Medical Grade PVC Compound (Such as Extension Tube, suction Catheter, Rectal Catheter, Ryles tubes, Leving tube, Stomach Tube, Infant Feeding	1 Kg

96	Tube, Thoracic Catheter, Umbilical Catheter, Redon Drainage tube, Abdominal Drainage Catheter, Redon Drainage tube, Abdominal Draining Catheter and Various other Catheter)	
	Raw-material Recommended for Import	Quantity
	For 1 kg Part/Components made of PVC Compound (Medical Grade) 1. P.V.C. Resin 2. Di-Octy 1 Phthalate/Hexamoll Dinch 3. Di-Octy 1 Adipathe (DOA) 4. Exlpoxidised Soyabean Oil 5. Calcium Zine Stabilizer 6. Calcium Stearate 7. Medical Kraft Paper (GSM 70+20@) 8. Polyester Poly laminate Film (50 Microns + /10%	1.05 kg/kg content in the export product 0.73600 kg 0.34500 kg 0.01725 kg 0.03450 kg 0.01150 kg 0.00575 kg As per Packing Policy As per Packing Policy
The Regional Authority may take necessary action accordingly.		

97	Case No.:9/31/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00487/AM11/	RLA File :31/24/040/00137/AM11/	Lic.No/Date:3110045065 15.10.2010	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			

98	Case No.:18/31/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00496/AM11/	RLA File :03/95/040/00570/AM11/	Lic.No/Date:0310597405 18.10.2010	Defer Date:22.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.			

99	Case No.:10/31/80-ALC2/2010	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00488/AM11/	RLA File :08/24/040/00205/AM11/	Lic.No/Date:0810093165 19.10.2010	Defer Date:22.03.2011
	Decision : The Committee observed that the comments called for from DC(MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011			

100	Case No.:29/31/80-ALC2/2010	Party Name:SIEMENS ROLLING STOCK PVT.LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00507/AM11/	RLA File :03/95/040/00592/AM11/	Lic.No/Date:0310598354 22.10.2010	Defer Date:22.03.2011

	Decision : The Committee noted that the firm has mentioned in the process of manufacture that it involves machining for ratification under GN-4. The firm has mentioned in the process of manufacture that it involves machining. Hence import may not be allowed under GN-4. On the recommendation of DHI their U.O. Note No.3(99)/10-TSW(B)/40 dated 18.01.2011, the Committee, therefore, decided to ask the firm to give gross weight of import & net weight after machining so as to examine their request. The case may be relisted on 22.03.2011.		
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101	Case No.: 30/31/80-ALC2/2010	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00508/AM11/	RLA File :04/24/040/00195/AM11/	Lic.No/Date:0410118269 25.10.2010	Defer Date:22.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.			

102	Case No.: 45/31/80-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00523/AM11/	RLA File :07/24/040/00289/AM11/	Lic.No/Date:0710075019 25.10.2010	Defer Date:22.03.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification again from the firm and to re-list the case on 22.03.2011:- 1. Information in respect of Sl.No.3 & 6 of the Standard Deficiency Format. 2. Justification/basis for the requirement of 1,58,600 Nos. of Stainless Steel tubing(import items at Sl. No. 1 & 2) for export of 1,43,500 Nos. of export product namely, Stainless Steel tubing cut into different sizes.			

103	Case No.: 52/31/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00530/AM11/	RLA File :03/95/040/00573/AM11/	Lic.No/Date:0310598942 27.10.2010	Defer Date:22.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.			

104	Case No.: 54/31/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00532/AM11/	RLA File :03/95/040/00607/AM11/	Lic.No/Date:0310599033 27.10.2010	Defer Date:22.03.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.			

	Case No.: 55/31/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Approved
	HQ File :01/80/050/00533/AM11/	RLA File :05/23/040/00204/AM11/		

Decision : As per written comments of DHI vide their U.O. Note No.3(67)/10-TSW(B)/43 dated 18.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The firm has not given the export quantity in numbers. As cut to size pipes are imported, the quantity of export in numbers must match quantity of import in numbers & same may be incorporated in the license.

Import

- (i) Item No 1- Allowed import of 38,270 kg;
- (ii) Item No. 2- Allowed import of 21,318 kg;
- (iii) Item No. 3- Allowed import of 7 268 kg ;
- (iv) Item No. 4 – Allowed import of 3, 7752 kg &
- (v) Item No. 5 – Allowed import of 39,882 kg with 2% wastage.

The Regional Authority may take necessary action accordingly.

106	Case No.: 56/31/80-ALC2/2010	Party Name:SPIG COOLING TOWERS INDIA PVT LTD	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00534/AM11/	RLA File :03/95/040/00604/AM11/	Lic.No/Date:0310599828 02.11.2010	Defer Date:22.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.				

107	Case No.: 58/31/80-ALC2/2010	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Approved
	HQ File :01/80/050/00536/AM11/	RLA File :05/24/040/00275/AM11/	Lic.No/Date:0510276249 02.11.2010	
Decision : As per written comments of DIT vide their U.O. Note No.17(6)/2011-IPHW dated 18.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Import item S.No. 1-12 Net-to-net basis with accountability clause. 2. Import item S. No. 13-15 As applied for with accountability clause.				
The Regional Authority may take necessary action accordingly.				

108	Case No.: 59/31/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00537/AM11/	RLA File :03/95/040/00626/AM11/	Lic.No/Date:0310600063 03.11.2010	Defer Date:22.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.				

	Case No.: 61/31/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
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109	HQ File :01/80/050/00539/AM11/	RLA File :07/24/040/00305/AM11/	Lic.No/Date:0710075238 04.11.2010	Defer Date:22.03.2011
Decision : The Committee noted that the firm's reply has been received and decided to send them to DC(MSME) for their comments. The case may be re-listed on 22.03.2011.				

110	Case No.:62/31/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00540/AM11/	RLA File :07/24/040/00304/AM11/	Lic.No/Date:0710075239 04.11.2010	Defer Date:22.03.2011
	Decision : The Committee noted that the firm's reply has been received and decided to send them to DC(MSME) for their comments. The case may be re-listed on 22.03.2011.			

111	Case No.:63/31/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00541/AM11/	RLA File :07/24/040/00306/AM11/	Lic.No/Date:0710075240 04.11.2010	Defer Date:22.03.2011
	Decision : The Committee noted that the firm's reply has been received and decided to send them to DC(MSME) for their comments. The case may be re-listed on 22.03.2011..			

112	Case No.:7/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00745/AM11/	RLA File :09/24/040/00343/AM11/	Lic.No/Date:0910044474 26.11.2010	Defer Date:22.03.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 25.01.2011 for examination and comments and decided to re-list the case for 22.03.2011.			

113	Case No.:19/37/80-ALC2/2010	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00757/AM11/	RLA File :07/24/040/00325/AM11/	Lic.No/Date:0710075814 02.12.2010	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			

114	Case No.:5/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80- ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00743/AM11/	RLA File :09/24/040/00370/AM11/	Lic.No/Date:0910044582 06.12.2010	Defer Date:22.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 22.03.2011:- 1. Some of the items proposed for import are not multiples of 28 which needs clarification. 2. Use of each component proposed for import in the manufacture of export product			

115	Case No.:6/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00744/AM11/	RLA File :09/24/040/00384/AM11/	Lic.No/Date:0910044581 06.12.2010	Defer Date:22.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting the Committee decided to call for the following information/clarification from the firm and to re-list the case for 22.03.2011:- 1. Information in respect of Sl.No.4,5,9 & 11 of the Standard Deficiency Format export product wise. (Turbine & generator, Heat Exchanger & auxiliaries separately). 2. Specific item of export product and their weight separately (Steam turbine, generator, Heat Exchanger separately) with details of Auxiliaries & its weight separately. 3. Net weight & gross weight of different casting & forgings. 4. Use of each component proposed for import in the manufacture of export product. 5. Indicate serial no of insulating material & their total cost. 6. Length of different type of steel pipes proposed for import.			

116	Case No.:8/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00746/AM11/	RLA File :09/24/040/00363/AM11/	Lic.No/Date:0910044578 06.12.2010	Defer Date:22.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 22.03.2011:- 1. Information in respect of Sl.No.4,5,9 & 11 of the Standard Deficiency Format. export product wise.(Turbine & generator separately). 2. Use of each component proposed for import in the manufacture of export product 3. Indicate serial no of insulating material & their total cost. 4. Dimension, weight & calculation for item no 74 of import. 5. Constituents of different kits like that at item no 86, 94 & 101 of import. 6. Calculation of item no 89 of import with its specification.			

117	Case No.:10/37/80-ALC2/2010	Party Name:CMI FPE LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00748/AM11/	RLA File :03/94/040/00715/AM11/	Lic.No/Date:0310604608 06.12.2010	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			

118	Case No.:1/34/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00627/AM11/	RLA File :05/24/040/00310/AM11/	Lic.No/Date:0510279357 14.12.2010	Defer Date:22.03.2011
	Decision : The Committee observed that the firm's application has been sent to C & PC on 25.01.2011. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011			

119	Case No.: 9/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00747/AM11/	RLA File :11/24/040/00019/AM11/	Lic.No/Date:1110023814 24.12.2010	Defer Date:22.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, he Committee decided to call for the following information/clarification from the firm and to re-list the case for 22.03.2011:- 1. Information in respect of Sl.No.4 & 5 of the Standard Deficiency Format. 2. Percentage of wastage given in appendix 11A does not match with calculation. 3. Net content of steel plates for item no 3 of export is not available. 4. Tube sheet quantity given in Appendix 11a does not match with the total quantity to be imported. 5. Quantity of export item no 4 may be clarified if it is 4 sets or 80 numbers. Specification may also be given.			

120	Case No.: 4/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00742/AM11/	RLA File :07/24/040/00388/AM11/	Lic.No/Date:0710076497 05.01.2011	Defer Date:22.03.2011
	Decision : The Committee decided to forward the firm's application to DIT for examination and comments. The case may be re-listed on 22.03.2011.			

121	Case No.: 31/37/80-ALC2/2010	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Approved
	HQ File :01/80/050/00769/AM11/	RLA File :06/24/040/00048/AM11/	Lic.No/Date:0610020432 05.01.2011	
	Decision : Based on the recommendation of the representative of the DIPP present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4, net-to-net basis with accountability clause. Regional Authority may take necessary action accordingly.			

122	Case No.: 30/37/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00768/AM11/	RLA File :06/24/040/00050/AM11/	Lic.No/Date:0610020523 11.01.2011	Defer Date:22.03.2011
	Decision : The Committee observed that the firm's application has been sent to C & PC and DC(MSME)on 01.02.2011. The Committee decided to defer the case and to re-listed for 22.03.2011.			

	Case No.: 32/37/80-ALC2/2010	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00770/AM11/	RLA File :07/24/040/00291/AM11/	Lic.No/Date:0710076697 12.01.2011	Defer Date:22.03.2011

	Decision : The Committee observed that the firm's application has been sent to DC(MSME)on 01.02.2011. The Committee also decided to forward the firm's application to DIPP for examination and comments. The case may be re-listed on 22.03.2011.			
124	Case No.: 1/37/80-ALC2/2010	Party Name:ACCURATE INDUSTRIAL CONTROLS	Meet No/Date:37/80-ALC2/2010	Status: Deferred
		PVT.LTD.	08.02.2011	
	HQ File :01/80/050/00739/AM11/	RLA File :31/24/040/00225/AM11/	Lic.No/Date:3110046461 17.01.2011	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			
125	Case No.: 2/37/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00740/AM11/	RLA File :05/23/040/00293/AM11/	Lic.No/Date:0510281598 17.01.2011	Defer Date:22.03.2011
	Decision : The Committee observed that the firm's application has been sent to DHI on 04.02.2011. The Committee, therefore, decided to defer the case and to re-listed for 22.03.2011.			
126	Case No.: 12/37/80-ALC2/2010	Party Name:HIMSON ENGINEERING PVT. LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00750/AM11/	RLA File :52/24/040/00043/AM11/	Lic.No/Date:5210033513 17.01.2011	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			
127	Case No.: 3/37/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00741/AM11/	RLA File :05/24/040/00341/AM11/	Lic.No/Date:0510281781 18.01.2011	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			
128	Case No.: 11/37/80-ALC2/2010	Party Name:REYNOLD INDIA PVT.LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Approved
	HQ File :01/80/050/00749/AM11/	RLA File :05/24/040/00336/AM11/	Lic.No/Date:0510281874 18.01.2011	
	Decision : Based on the recommendation of the representative of the DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause. Regional Authority may take necessary action accordingly.			

129	Case No.:13/37/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00751/AM11/	RLA File :07/24/040/00417/AM11/	Lic.No/Date:0710076813 19.01.2011	Defer Date:22.03.2011
Decision : The Committee noted that the firm's application has been sent to DHI on 04.02.2011 for examination and comments. The case may be relisted on 22.03.2011.				

130	Case No.:14/37/80-ALC2/2010	Party Name:PENNWALT LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00752/AM11/	RLA File :03/95/040/00763/AM11/	Lic.No/Date:0310611983 20.01.2011	Defer Date:22.03.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 22.03.2011: - 1. Information in respect of details of Import item Sl.No.1.				

131	Case No.:15/37/80-ALC2/2010	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00753/AM11/	RLA File :08/24/040/00131/AM11/	Lic.No/Date:0810095664 21.01.2011	Defer Date:22.03.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be relisted on 22.03.2011.				

132	Case No.:16/37/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00754/AM11/	RLA File :05/24/040/00345/AM11/	Lic.No/Date:0510282154 21.01.2011	Defer Date:22.03.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.				

133	Case No.:17/37/80-ALC2/2010	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Closed
	HQ File :01/80/050/00755/AM11/	RLA File :05/24/040/00202/AM11/	Lic.No/Date:0510282179 24.01.2011	
Decision : The Committee noted that R.A. has informed vide their letter No. 05/24/040/00202/AM11/ ZAKX/CLA the subject advance authorization issued to the firm as per para 4.7.1; 3.9.1 and 3.7 therefore R.A. has not sent the application of the firm. The Committee accordingly decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.				

	Case No.:18/37/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2010	Status: Deferred
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134			08.02.2011	
	HQ File :01/80/050/00756/AM11/	RLA File :05/24/040/00347/AM11/	Lic.No/Date:0510282244 24.01.2011	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			

135	Case No.:20/37/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00758/AM11/	RLA File :53/24/040/00026/AM11/	Lic.No/Date:5310012092 24.01.2011	Defer Date:22.03.2011
	Decision : The Committee noted that the firm's application has been sent to C&PC on 07.02.2011 for examination and comments. The case may be relisted on 22.03.2011.			

136	Case No.:21/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00759/AM11/	RLA File :09/24/040/00478/AM11/	Lic.No/Date:0910045222 25.01.2011	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			

137	Case No.:22/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00760/AM11/	RLA File :09/24/040/00477/AM11/	Lic.No/Date:0910045223 25.01.2011	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			

138	Case No.:23/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00761/AM11/	RLA File :09/24/040/00476/AM11/	Lic.No/Date:0910045224 25.01.2011	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			

139	Case No.:24/37/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00762/AM11/	RLA File :07/24/040/00423/AM11/	Lic.No/Date:0710076901 25.01.2011	Defer Date:22.03.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification again from the firm and to re-list the case for 22.03.2011: -			

1. Information in respect of Sl.No. 4 & 5 of the Standard Deficiency Format.
2. Information in respect of S.No.11 of Standard Deficiency Format in respect of import item at Sl. No. 1 to 6, 82 to 86 & 98 to 100.
3. Details of import item at Sl. 4,5 6 i.e. whether plate or round and size thereof.

140	Case No.:25/37/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00763/AM11/	RLA File :31/24/040/00226/AM11/	Lic.No/Date:3110046595 25.01.2011	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			

141	Case No.:26/37/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00764/AM11/	RLA File :31/21/040/00334/AM11/	Lic.No/Date:3110046646 28.01.2011	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			

142	Case No.:28/37/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00766/AM11/	RLA File :31/21/040/00331/AM11/	Lic.No/Date:3110046679 28.01.2011	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			

143	Case No.:27/37/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00765/AM11/	RLA File :03/94/040/00933/AM11/	Lic.No/Date:0310613264 31.01.2011	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			

144	Case No.:29/37/80-ALC2/2010	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:37/80-ALC2/2010 08.02.2011	Status: Deferred
	HQ File :01/80/050/00767/AM11/	RLA File :03/94/040/00926/AM11/	Lic.No/Date:0310613280 31.01.2011	Defer Date:22.03.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.03.2011.			

S.No.29

Case No. A - 09	M/s. Jhagadia Copper	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No.37/11	Ltd.,	RA.F.No.34/24/039/00001/AM10	3410024795
Date: 08.02.2011		Ratification of norms.	dt.29.07.2009

The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011

S.No.30

Case No. A - 14	M/s. Larson & Toubro	HQ F.No.01/80/162/00522/AM11/DES.I	Lic.No. & Date
Meeting No.37/11	Ltd.,	RA.F.No.03/95/039/00004/AM10	0310541346
Date: 08.02.2011		Ratification of norms	dt.12.10.2009

The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 22.03.2011

S. No.416

Case No. A/R-40	M/s. Bharat Heavy	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date
Meeting No.37/11	Electricals Ltd., Haridwar	RA F.No.61/24/040/00036/AM09	6110000254
Date: 08.02.2011		Ratification of norms	dt.05.12.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011

S.No.417

Case No. A/R-47	M/s. Thermax Ltd.,	HQ F.No.01/80/050/00682/AM08/DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.05/24/040/00393/AM08	3110033083
Date: 08.02.2011		Ratification of norms	dt.11.03.2008

The Committee deliberated the written comments received from DHI vide their U.O. Note No.3(74)/10-TSW(B)/63 dated 18.01.2011 and decided to request DHI to indicate wastage in their comments (Original comments enclosed). The case may be re-listed on 22.03.2011

S.No.418

Case No. A/R-117	M/s. Thermax Ltd.,	HQ F.No.01/80/050/01034/AM09/DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.31/24/040/000143/AM09	3110035317
Date: 08.02.2011		Ratification of norms	dt.09.09.2008

The representative of DHI informed that the reply received from the firm vide their letter dated 14.10.10 is incomplete. The Committee, therefore, decided to seek the following clarification/information from the firm and relist the case for 22.03.2011:-

1. Item no 8 of import- The firm had applied for total 1 MT of electrode/welding rods & 10 MT of flux. Since no calculation was given, 0.5 MT each of flux, electrode & welding rod was recommended. As per standard practice, same quantity of flux as that of welding rod is allowed. The firm has not given any justification of 10 MT of flux.
2. The views of DHI regarding reduction of export product weight as the indigenous dispatches from vendors were not taken into account will be examined on the file by DGFT.

Sl.No.419

Case No. A/R-87	M/s. Jord Engineers India Ltd., Vadodara	HQ F.No.01/80/50/00412/AM10/DES-I	Lic. No. & Date 3410025191 dt.24.09.2009
Meeting No.37/11		RLA No.34/24/040/00094/AM10	
Date: 08.02.2011		Ratification of norms	

As per written comments of DIPP vide their U.O. Note dated 08.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weight of export product to be modified as 48.39 MT.
2. Import item at Sl. No. 1 and to be allowed on net to net basis with accountability clause.
3. Import items at Sl. No. 2 & 3 to be deleted as desired by the firm.

The Regional Authority may take necessary action accordingly.

Sl.No.420

Case No. A/R-130	M/s. GEA BGR Energy System India Ltd., Chennai	HQ F.No.01/80/050/00566/AM09/ DES-I	Lic.No. & Date 0410096891 dt.01.07.2008
Meeting No.37/11		RA F.No.04/24/040/00085/AM09	
Date: 08.02.2011		Ratification of norms	

As per written comments of DHI vide their U.O. Note No.3(74)/10-TSW(B)/63 dated 18.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

Weight of export product 20,312kg to be incorporated in the license.

Import

Import of 3752.5 kg as applied for with 5% wastage.

The Regional Authority may take necessary action accordingly.

Sl.No.421

Case No.A/R-149	M/s. IDMC Limited	HQ F.No.01/80/050/00972/AM09/ DES-I	Lic.No. & Date 3410021368 dt.09.05.2008
Meeting No.37/11		RA F.No.34/24/040/00030/AM09	
Date: 08.02.2011		Ratification of norms	

As per written comments of DHI vide their U.O. Note No.3(99)/10-TSW(B)/38 dated 17.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The firm has now stated that the weight of export products have changed to 7188 kg & 3980 kg respectively for item no 1 & 2 & the same may be incorporated in the license.

Import

Import Item no 1 tom 7 - Allowed as applied for with 3% wastage.

Item no 8 to 10- Allowed under GN-4.

The Regional Authority may take necessary action accordingly.

Sl.No.422

Case No.A/R-156	M/s. Dickinson Fowler Ltd., Bangalore	HQ F.No.01/80/050/00308/AM10/ DES-I	Lic.No. & Date 0710066532 dt.18.08.2009
Meeting No.37/11		RA F.No.07/24/040/00188/AM10	
Date: 08.02.2011		Ratification of norms	

As per written comments of DHI vide their U.O. Note No.3(155)/09-TSW(B)/30 dated 14.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

The firm has represented vide their letter of dated 30-10-10 & stated that these items will be used for packing of the export product. Therefore, import of item no 52 to 55 are allowed as per packing policy.

The Regional Authority may take necessary action accordingly.

Sl.No.423

Case No.A/R-157	M/s. Bharat Heavy	HQ F.No.01/80/050/00498/AM10/ DES-I	Lic.No. & Date
Meeting No.37/11	Electricals LTD.,	RA F.No.04/24/040/00143/AM10	0410108784
Date: 08.02.2011	Trichirapalli	Ratification of norms	dt.17.11.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.

Sl.No.424

Case No.A/R-158	M/s. Bharat Heavy	HQ F.No.01/80/050/00167/AM06/ DES-I	Lic.No. & Date
Meeting No.37/11	Electricals LTD., Bhopal	RA F.No.11/24/040/00011/AM06	1110010869
Date: 08.02.2011		Ratification of norms	dt.11.05.2005

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.

Sl.No.425

Case No.A/R-159	M/s. Bharat Heavy	HQ F.No.01/80/050/00283/AM08/ DES-I	Lic.No. & Date
Meeting No.37/11	Electricals LTD., Ranipet	RA F.No.04/24/040/00204/AM08	0410091231
Date: 08.02.2011		Ratification of norms	dt.27.09.2007

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.

Sl.No.426

Case No.A/R-160	M/s. Thermal Systems	HQ F.No.01/80/050/00137/AM10/ DES-I	Lic.No. & Date
Meeting No.37/11	(Hyderabad) Pvt. LTD.,	RA F.No.09/24/040/00063/AM09	0910038107
Date: 08.02.2011		Ratification of norms	dt.03.06.2007

The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.

Sl.No.427

Case No.A/R-161	M/s. Thermax LTD.,	HQ F.No.01/80/050/01549/AM09/ DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.31/21/040/00295/AM09	3110036392
Date: 08.02.2011		Ratification of norms	dt.11.12.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.

Sl.No.428

Case No.A/R-162	M/s. Vidyut Metalics Pvt.	HQ F.No.01/80/050/00854/AM10/ DES-I	Lic.No. & Date
Meeting No.37/11	Ltd., Thane	RA F.No.03/95/040/00818/AM10	0310567032
Date: 08.02.2011		Ratification of norms	dt.29.03.2010

The Committee decided to forward a copy of firm's reply to DIPP for examination and comments and to relist the case for 22.03.2011.

S.No.429

Case No. A/R-163		F.No.01/80/50/01747/AM09/DES.I	Lic.No. & Date
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Meeting No.37/11	M/s. CIM Tools Pvt.	RA F.No.07/24/040/00599/AM09	0710062744
Date: 08.02.2011	Ltd., Bangalore	Ratification of norms	dt.04.02.2009

The Committee decided to **reject** the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

S.No.430

Case No. A/R – 6	M/s. Value Industries Ltd., Mumbai	HQ F.No.01/80/162/00194/AM10/DES.I	Lic.No. & Date
Meeting No.37/11		RA.F.No.03/95/040/00012/AM10	0310527117
Date: 08.02.2011		Ratification of norms	dt.03.07.2009

The Committee decided to **reject** the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

S.No.431

Case No. A/R-112	M/s. VA Tech Wabag Limited, Chennai	F.No. 01/80/50/01035/AM09/DES.I	Lic.No. & Date
Meeting No.37/11		RA F.No.04/24/040/00145/AM09	0410098434
Date: 08.02.2011		Ratification of norms	dt.09.09.2008

As per written comments of DIPP vide their U.O. Note dated 08.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Firm has informed that they have applied for issue of export licence as the export products are covered under list of SCOMET items and the Advance authorization to be ratified subject to their obtaining export licence.
2. Total net weight of export product may be modified as 218.68 MT.
3. Word “Relevant” to be prefixed with the descriptions of import items from Sl. No. 1 & 2.
4. Quantity of import item at Sl. No.1 to be allowed as 14.45 MT inclusive of 5 % wastage.
5. Quantity of import item at Sl. No. 2 to be allowed as 9.34 MT inclusive of 5 % wastage.
6. Weight of 400 Kgs. to be specified with the quantity of import item at Sl. No. 3 and the same may be allowed on net to net basis.
7. Total weight of 5.821 MT to be specified with the quantities of import items at Sl. No. 4 & 5 put together and quantities of these items to be allowed on net to net basis.

The Regional Authority may take necessary action accordingly.

S.No.432

Case No. A/R – 150	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/50/01469/AM08/DES.I	Lic.No. & Date
Meeting No.37/11		RA.F.No.11/24/040/00042/AM08	1110016562
Date: 08.02.2011		Ratification of norms.	dt.17.12.2007

The representative of DHI present in the meeting and deliberated the case. It was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 22.03.2011.

S.No.433

Case No. A/R-109	M/s. Denso Haryana Pvt. Ltd., Gurgaon	F.No. 01/80/50/ 00394/AM10/DES.I	Lic.No. & Date
Meeting No.37/11		RA F.No.05/23/040/00025/AM10	0510249539
Date: 08.02.2011		Re-store an important raw material in the export product	dt.18.09.2009

The representative of DHI present in the meeting and deliberated the case. It was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts and following information and to re-list the case for 22.03.2011

1. Information in respect of Sl.No.3,8 & 11 of the Standard Deficiency Format.
2. Drawing of mould (Dimensional).

S.No.434

Case No. A/R-72	M/s. The Saraswati Industrial Syndicate Ltd.,	F.No. 01/80/50/ 00075/AM10/DES.I	Lic.No. & Date
Meeting No.37/11		RA F.No.05/24/040/00057/AM10	0510240867
Date: 08.02.2011		Ratification of norms.	dt.05.05.2009

The Committee noted that the firm has sought extension of time vide their letter dated 21.01.11 for submission documents within 4 weeks. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.

S.No.435

Case No. A/R-90	M/s. Larson Toubro Ltd.,	F.No. 01/80/50/00742/AM10/DES.I	Lic.No. & Date
Meeting No.37/11		RA F.No.03/95/040/00713/AM10	0310558679
Date: 08.02.2011		Ratification of norms.	dt.04.02.2010

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.

S.No.436

Case No. A/R-166	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/050/00339/AM10/DES.I	Lic. No. & date
Meeting No. 37/11		RA.F.No.11/24/040/00010/AM10	1110020832
Date: 08.02.2011		Ratification of norms	dt.04.08.2009

The Committee noted that the firm has requested to amend the import licence to include 4 nos. of Rough machined Runner Casting with a CIF Value of Rs. 16.80 Crores (Rs. 4.20 Crores each). The Committee decided to permit the firm to amend the import license as per their request subject to ratification of norms. The case may be relisted on 22.03.2011.

Case No.A/R-176	M/s. IDMC Limited Vithal Udyognagar	HQ F.No.01/80/050/00477/AM10/ DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.34/24/040/00104/AM10	3410025225
Date: 08.02.2011		Ratification of norms	dt.30.09.2009

The Committee decided to obtain the documentary evidence (copy of invoice and bill entry) from the firm in support of their request and to re-list the case for 22.03.2011.

Case No.A/R-177	M/s. CPS Color India Pvt. Ltd., Mumbai	HQ F.No.01/80/050/01279/AM06/ DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.03/94/040/01080/AM06	0310361349
Date: 08.02.2011		Ratification of norms	dt.29.12.2009

The Committee deliberated the details of the case and decided to ratify the norms in respect of the subject advance authorization as per GN-4, net-to-net basis with accountability clause.

Regional Authority may take necessary action accordingly.

Case No.A/R-178	M/s. United Drilling Tools Ltd., Delhi	HQ F.No.01/80/050/00397/AM10/ DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.05/24/040/00318/AM10	0510249707
Date: 08.02.2011		Ratification of norms	dt.22.09.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.

Case No.A/R-179	M/s. A Raymond Fasteners India Pvt. Ltd., Pune	HQ F.No.01/80/050/00524/AM10/ DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.31/24/040/00158/AM10	3110040658
Date: 08.02.2011		Ratification of norms	dt.13.11.2009

As per written comments of DHI vide their U.O. Note No. 3(128)/2009-TSW(B) dated 28.12.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The export description & quantity of import may be amended as given below:

S no	Item description	Weight per piece in gms	Quantity in numbers
1	131073002(Plastic Plug) made of poly propylene	1.82	6,620,000

Allow import of 12.42 MT of polyacetal with 3% wastage as applied by the firm.

Regional Authority may take necessary action accordingly.

Case No.A/R-180	M/s. Blue Star Ltd., Mumbai	HQ F.No.01/80/050/00223/AM10/ DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.03/94/040/01112/AM09	0310528757
Date: 08.02.2011		Ratification of norms	dt.14.07.2009

The Committee observed that net weight of export product ratified earlier also included weight of packing material also. As per written comments of DIPP vide their U.O. Note dated 08.02.2011, the Committee decided net export weights at Sl. No. 1,2,3 & 4 may be modified as 41.447 MT, 4.545 MT, 0.494 MT and 1.56 MT respectively in respect of the subject advance authorization.

The Regional Authority may take necessary action accordingly.

Case No.A/R-181	M/s. Blue Star Ltd., Mumbai	HQ F.No.01/80/050/00282/AM10/ DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.03/94/040/00107/AM10	0310528936
Date: 08.02.2011		Ratification of norms	dt.15.07.2009

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 22.02.2011.

1. Information in respect of Sl.No.5 of the Standard Deficiency Format export product wise.

Case No.A/R-182	M/s. Bharat Heavy Electricals Ltd., Ranipet	HQ F.No.01/80/050/01333/AM09/ DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.04/24/040/00001/AM09	0410100307
Date: 08.02.2011		Ratification of norms	dt.25.11.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.

Case No.A/R-183	M/s. Microtek Machines Ltd.,	HQ F.No.01/80/050/00794/AM10/ DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.07/24/040/00458/AM10	0710070360
Date: 08.02.2011		Ratification of norms	dt.04.03.2010

The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 22.03.2011.

Case No.A/R-184	M/s. Micron Instruments Pvt. Ltd.,	HQ F.No.01/80/050/00156/AM11/ DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.05/24/040/00075/AM11	0510265105
Date: 08.02.2011		Ratification of norms	dt.01.06.2010

As per written comments of DIPP vide their U.O. Note dated 08.02.2011, the Committee decided to ratify the norms on repeat basis as per Advance Authorization No. 0510217631 dated 10.03.2008 in respect of the subject advance authorization as under:-

1. Net weight of export product may be specified as 638.4 Kgs.
2. Quantity of import item may be allowed as 2796.2 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap.

The Regional Authority may take necessary action accordingly.

Case No.A/R-185	M/s. Precihole Machine Pvt. Ltd.,	HQ F.No.01/80/050/00266/AM11/ DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.03/95/040/00294/AM08	0310583509
Date: 08.02.2011		Ratification of norms	dt.14.07.2010

As per written comments of DHI vide their U.O. Note No. 3(128)/2009-TSW(B) dated 28.12.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export item – 2 units of COLLAR 4 $\frac{3}{4}$ inches of weight 329.23 kg.

Since the firm has applied for only two units, recovery will not result in reduction of number of import. Allow import of two units of weight 751.16 kg as applied for.

The Regional Authority may take necessary action accordingly.

Case No.A/R-186	M/s. Omniscient Process Equipments Pvt. Ltd.,	HQ F.No.01/80/050/00106/AM10/ DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.03/95/040/00968/AM09	0310517220
Date: 08.02.2011		Ratification of norms	dt.24.04.2009

As per written comments of DIPP vide their U.O. Note dated 08.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. It has been informed by the firm that exports under this Advance Authorisation are to a 100 % EOU in India & therefore SCOMET angle is not applicable in this case. RA may verify the same.
2. Net weight of export products at Sl. No. 1 & 2 to be specified as 925 Kgs. & 2356 Kgs. respectively.
3. Word "Relevant" to be prefixed with the description of import items from Sl. No. 1 to 9.
4. Quantities of import items at Sl. No. 1 & 2 to be allowed as 480.7 Kgs. & 721.3 Kgs. respectively inclusive of 3 % wastage.
5. Quantity of import item at Sl. No. 3 to be allowed as 175.7 Kgs. inclusive of 2% wastage.
6. Quantity of import item at Sl. No. 4 to be allowed as 9.15 Lbs. inclusive of 2 % wastage.
7. Quantity of import item at Sl. No. 5 to be allowed as applied for i.e. 60 Lbs. inclusive of 2 % wastage.
8. Quantities of import items at Sl. No. 6 & 7 to be allowed as 200.3 Kgs. & 32.8 Kgs. respectively inclusive of 3 % wastage.
9. Quantities of import items at Sl. No. 8 & 9 to be allowed as applied for i.e. 17.14 ft. & 12.32 ft. respectively inclusive of 2 % wastage.

The Regional Authority may take necessary action accordingly.

Case No.A/R-187	M/s. Motherson Sumi System Ltd., New Delhi	HQ F.No.01/80/050/00169/AM07/ DES-I	Lic.No. & Date
Meeting No.37/11		RA F.No.25/24/040/00002/AM07	2510001667
Date: 08.02.2011		Ratification of norms	dt.16.05.2006

The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011.

Sl.No.73

Case No. C- 09	M/s. Addison & Co. Ltd., Chennai	F.No. 01/81/80/162/00372/AM10/DES.I
Meeting No.37/11		Modification of SION for the export product "Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel"
Date: 08.02.2011		

The Committee deliberated the comments recommending the request received from DHI vide their U.O. Note No. 3(05)/2010-TSW(B)/93 dated 09.02.2011 and desired that DHI may re-look into wastage and furnish the comments again. The case may be relisted on 22.03.2011.

Sl.No.74

Case No. C- 17	M/s. Lucas TVS Ltd., Chennai received through DC(MEPZ-SEZ), Chennai	F.No. 01/81/80/162/00379/AM10/DES.I
Meeting No.37/11		Fixation of regular wastage norms for manufacturing of different types of "Starter, Alternator, Wiper Motor and Compressor".
Date: 08.02.2011		

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.

Sl.No.75

Case No. C- 18	M/s. Pipavav Shipyards Ltd., Amreli	F.No. 01/81/80/162/00612/AM11/DES.I
Meeting No.37/11		Fixation of input output norms in respect of 100% EOU for the export product " Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.
Date: 08.02.2011		

The Committee observed that the comments called for from Ministry of Shipping are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.03.2011

Sl.No.76

Case No. C -06	M/s. Indo Schottle Auto Parts Pvt. Ltd.,	HQ F.No.01/81/80/162/00576/AM10/DES.I
Meeting No.37/11		Fixation of wastage norms for the export product
Date: 08.02.2011		“Central Housing Cover, Coller, Thrust, Coupling, Injector Plunger, Fitting High Pressure Fuel etc.”

The representative of the DHI informed the Committee that they have received the firm reply and the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.03.2011.

Sl.No.77

Case No. C – 14	M/s. Kerns Aero Products Pvt. Ltd.,	HQ F.No.01/80/162/00423/AM11/DES-I
Meeting No.37/11		Request for fixation of regular wastage norms
Date: 08.02.2011		

As per written comments of DHI vide their U.O. Note No. 3(79)/08-TSW(B)/37 dated 17.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item no 1- Support Outer

- Raw material- Forging part No- 5100T07P01

Finished product - Support Outer part no 5100T07P01M2. The quantity to be allowed may be net to net on number basis

Item no 2- Support Seal

- The manufacturing process involves machining.

Raw material - Forging part no 5100TO7P04

Finished product - Support Seal part no 5100T07P04M5 .

The quantity to be allowed may be net to net on number basis.

The Regional Authority may take necessary action accordingly.

Sl.No.78

Case No. C - 13	M/s. GTN Engineering (India) Ltd., Coimbatore(TN)	HQ F.No.01/92/180/Norms/AM11/PC-VI/ DES-I
Meeting No.37/11		Modification of SION at SL. No. C-689 for the export product “Industrial Valves” in respect of
Date: 08.02.2011		LOP No:PER:A/2004/055 EOU-TN dt.10.11.2004

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 22.03.2011.
